

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
BANGALORE**

REGIONAL BENCH - COURT NO. I

**Customs Appeal No. 1498 of 2012**

[Arising out of Order-in-Appeal No. 35/2012 dated 27.02.2012 passed by the Commissioner of Customs (Appeals), Bangalore]

**M. Tech Solutions India Pvt Ltd**

**.....Appellant**

Sri Narayani NPSR Plaza,  
Third Floor, No. 25, 7<sup>th</sup> Cross Road,  
Vasanthnagar Extension,  
Bangalore 560052

*VERSUS*

**Commissioner of Customs, Bangalore**

**.....Respondent**

C R Building, Queens Road, PB No. 5400,  
Bangalore 560001

**APPEARANCE:**

Present for the Appellant: None

Present for the Respondent: Sh. Rajiv Kumar Agrawal, A.R.

**CORAM:**

**HON'BLE Dr. D. M. MISRA, MEMBER (JUDICIAL)**

**HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)**

**FINAL ORDER NO. 21169/2023**

DATE OF HEARING: 30.10.2023

DATE OF DECISION: 30.10.2023

**PER D. M. MISRA**

None present for the appellant despite notice. It is seen from the records that the matter has been adjourned on previous occasions i.e. 12.07.2023, 03.08.2023, 01.09.2023, 29.09.2023

and listed today i.e. on 30.10.2023. On all the occasions, none appeared for the appellant nor any request for adjournment has been made. It seems that the appellant is not serious in prosecuting their appeal. Consequently, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in the open court)

**(D. M. MISRA)**  
**MEMBER (JUDICIAL)**

**(R. BHAGYA DEVI)**  
**MEMBER (TECHNICAL)**

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